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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : TP (HC)/194,195 & 196 /CAA/2017

NAME OF THE TRANSFEROR. : GEOGIT FINANCIAL MANAGEMENT SRV PVT
NAME OF THE TRANSFEROR : GEOGIT FINANCIAL DISTRIBUTION SRV PVT

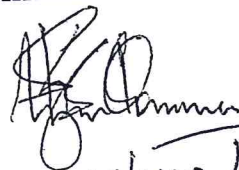
NAME OF THE TRANSFERRE : GEOGIT INVESTMENT SERVICES LTD

UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

① Adv Sherry Samuel Damma
(SHERRY SAMUEL DAMMA)


1C/1143/2012

② Adv Sulimar Nainan Damma
(SULIMAR NAINAN DAMMA)



ORDER

Counsel for petitioner present and submitted that as per directions of the Tribunal, he has sent notice to the Official Liquidator, Hon'ble High Court of Kerala for his presence and making submissions. He further stated that he has furnished all the relevant copy of the petition and orders passed by this Tribunal in relation to the service of notice. He also stated that the service of notice was done personally to the Official Liquidator and filed proof of service and acknowledgement by the office of the Official Liquidator with a signature and stamp. Today there was no representation on behalf of the Official Liquidator. Therefore, the **Registry is directed to send a letter to the Office of the Official Liquidator, High Court of Kerala, to depute a person** to be present on the next date of hearing for making submissions. In case, there is no representation on behalf of the Official Liquidator, the matter will be taken up for hearing. Put up on 18.01.2018.

^{-sd/-}
S Vijayaraghavan
Member (Technical)

^{-sd/-}
K Anantha Padmanabha Swamy
Member (Judicial)

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